

CC No.75/18
FIR No. 350/17
PS: Nabi Karim
State Vs. Rakesh @ Guddu & Ors.

01.09.2020

Matter taken up today on resumption of physical court hearing.

ORDER ON SENTENCE

Present: Sh. Virender Singh, Ld. APP for State.
All 3 convicts produced from JC through V/C.
Sh. M. C. Jain, Ld. Counsel for all 3 convicts.
Mother of convict Rakesh @ Guddu.
Mother of convict Rohit.

1. Vide separate judgment dated 27.08.2020, all 3 convicts were found guilty for committing offence u/s 452 & 392 IPC and convicts Rohit & Sushil were also found guilty for committing offence u/s 397 readwith 392 IPC.

2. Arguments heard on the point of sentence.

Arguments advanced by Ld. Counsel qua convict Rakesh @ Guddu:

3. Ld. Counsel argues that convict Rakesh @ Guddu is a young boy aged about 30 years. His wife has already expired leaving behind a minor son aged about 7 to 8 years who is being lookafter by his widow old aged mother. His sister has already got married and there is nobody in the family to lookafter his minor son.



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Arguments advanced by Ld. Counsel qua convict Rohit & Sushil:

4. Ld. Counsel argues that convicts Rohit and Sushil are also young boys aged about 30 years & 22 years, respectively, having chances of reformation. They are not involved in any other criminal case. Convict Rohit is married having wife and a son aged about 5 years in the family to lookafter.

Ld. Counsel argues that convict Sushil is not involved in any other case. His parents have already expired and he is having one unmarried sister to lookafter.

Arguments advanced by Ld. APP:-

5. Ld. APP argues that all 3 convicts be given maximum punishment as convict Rakesh is a habitual offender and is involved in 15 other criminal cases and convict Rohit is also involved in one more criminal case, therefore, they do not deserve any leniency. He also argues that apart from keeping in mind the reformatory theory, the court should also keep in mind the interest of the society by awarding appropriate sentence to all the convicts.

6. I have considered the contentions made by Ld. APP and counsel for convicts and I am of the view that the end of justice will met, if the convicts are awarded the sentence as follows:-

(i) **For the offence u/s 452 IPC:-** All 3 convicts are directed to undergo Rigorous Imprisonment (RI) for 2 years and fine to the tune of Rs.3000/- each and in default to undergo Simple Imprisonment (SI) for 2 months;



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(ii) For the offence u/s 392 IPC:- All 3 convicts are directed to undergo Rigorous Imprisonment (RI) for 4 years and fine to the tune of Rs.4000/- each and in default to undergo Simple Imprisonment (SI) for 3 months;

(iii) For the offence u/s 397 readwith 392 IPC:- Only convicts *Rohit & Sushil* were held guilty under this provision, hence, they are directed to undergo Rigorous Imprisonment (RI) for 7 years and fine to the tune of Rs.5000/- each and in default to undergo Simple Imprisonment (SI) for 6 months.

All the sentences shall run concurrently. Benefit u/s 428 Cr.PC be given to the convicts.

Copy of the judgment and order on sentence be immediately sent to the convicts in jail through e-mail of the concerned Jail Superintendent. Copy of the judgment and of this order be given to the counsel present in the court, free of cost. Copy of the order be also uploaded on the official website of Delhi District Court.

File be consigned to record room.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
01.09.2020

SC No. 1020/19
FIR No.128/19
PS: Civil Lines
State Vs. Lalit @ Funty

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused is in JC.

Put up for arguments on charge, on 22.10.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 126/20

M/s Ahinsa Paper Vs. M/s Gian Prakash Ved Prakash

01.09.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up today on resumption of physical court hearing.

Present: Sh. Rahul Jain, AR of appellant with counsel Sh. Milind Gautam.
Sh. Durga Prasad, counsel for respondent.

Ld. Counsel for respondent present in the court accepted the notice of the appeal. Copy of appeal supplied to him today in court.

Appellant/convict has challenged the judgment of conviction dated 12.05.2020 and order on sentence dated 05.08.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 523657/16, u/s 138 NI Act. Vide judgment dated 12.05.2020, appellant/convict was convicted and vide order on sentence dated 05.08.2020, convict was directed to pay Rs. 75,000/- as compensation to the respondent/complainant. Compensation not paid by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 (1) Cr.PC, seeking suspension of its sentence. The sentence of the appellant is suspended subject to deposit of 50% of compensation amount within a week from today in the form of FDR and further subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of this court. Bail bond furnished and accepted till next date of hearing.

Put up on 10.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 128/20

M/s Ahinsa Paper Vs. M/s Gian Prakash Ved Prakash

01.09.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up today on resumption of physical court hearing.

Present: Sh. Rahul Jain, AR of appellant with counsel Sh. Milind Gautam.

Sh. Durga Prasad, counsel for respondent.

Ld. Counsel for respondent present in the court accepted the notice of the appeal. Copy of appeal supplied to him today in court.

Appellant/convict has challenged the judgment of conviction dated 12.05.2020 and order on sentence dated 05.08.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 523394/16, u/s 138 NI Act. Vide judgment dated 12.05.2020, appellant/convict was convicted and vide order on sentence dated 05.08.2020, convict was directed to pay Rs. 25,000/- as compensation to the respondent/complainant. Compensation not paid by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 (1) Cr.PC, seeking suspension of its sentence. The sentence of the appellant is suspended subject to deposit of 50% of compensation amount within a week from today in the form of FDR and further subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of this court. Bail bond furnished and accepted till next date.

Put up on 10.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 129/20
Sunita Jain Vs. M/s Gian Prakash Ved Prakash

01.09.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up today on resumption of physical court hearing.

Present: Appellant with counsel Sh. Milind Gautam.
Sh. Durga Prasad, counsel for respondent.

Ld. Counsel for respondent present in the court accepted the notice of the appeal. Copy of appeal supplied to him today in court.

Appellant/convict has challenged the judgment of conviction dated 12.05.2020 and order on sentence dated 05.08.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 523657/16, u/s 138 NI Act. Vide judgment dated 12.05.2020, appellant/convict was convicted and vide order on sentence dated 05.08.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay Rs. 7,00,000/- as compensation to the respondent/complainant. Compensation not paid by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 (1) Cr.PC, seeking suspension of her sentence. The sentence of the appellant is suspended subject to deposit of 50% of compensation amount within a week from today in the form of FDR and further subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of this court. Bail bond furnished and accepted till next date of hearing.

Put up on 10.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 127/20
Sunita Jain Vs. M/s Gian Prakash Ved Prakash

01.09.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up today on resumption of physical court hearing.

Present: Appellant with counsel Sh. Milind Gautam.
Sh. Durga Prasad, Ld. Counsel for respondent.

Ld. Counsel for respondent present in the court accepted the notice of the appeal. Copy of appeal supplied to him today in court.

Appellant/convict has challenged the judgment of conviction dated 12.05.2020 and order on sentence dated 05.08.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 523394/16, u/s 138 NI Act. Vide judgment dated 12.05.2020, appellant/convict was convicted and vide order on sentence dated 05.08.2020, convict was directed to undergo simple imprisonment (SI) for a period of 3 months and to pay Rs. 2,50,000/- as compensation to the respondent/complainant. Compensation not paid by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 (1) Cr.PC, seeking suspension of her sentence. The sentence of the appellant is suspended subject to deposit of 50% of compensation amount within a week from today in the form of FDR and further subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of this court. Bail bond furnished and accepted till next date of hearing.

Put up on 10.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 130/20
Rahul Jain Vs. M/s Gian Prakash Ved Prakash

01.09.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up today on resumption of physical court hearing.

Present: Appellant with counsel Sh. Milind Gautam.

Sh. Durga Prasad, counsel for respondent.

Ld. Counsel for respondent present in the court accepted the notice of the appeal. Copy of appeal supplied to him today in court.

Appellant/convict has challenged the judgment of conviction dated 12.05.2020 and order on sentence dated 05.08.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 523657/16, u/s 138 NI Act. Vide judgment dated 12.05.2020, appellant/convict was convicted and vide order on sentence dated 05.08.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay Rs. 7,00,000/- as compensation to the respondent/complainant. Compensation not paid by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 (1) Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 50% of compensation amount within a week from today in the form of FDR and further subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of this court. Bail bond furnished and accepted till next date of hearing.

Put up on 10.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 131/20
Rahul Jain Vs. M/s Gian Prakash Ved Prakash

01.09.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up today on resumption of physical court hearing.

Present: Appellant with counsel Sh. Milind Gautam.
Sh. Durga Prasad, counsel for respondent.

Ld. Counsel for respondent present in the court accepted the notice of the appeal. Copy of appeal supplied to him today in court.

Appellant/convict has challenged the judgment of conviction dated 12.05.2020 and order on sentence dated 05.08.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 523394/16, u/s 138 NI Act. Vide judgment dated 12.05.2020, appellant/convict was convicted and vide order on sentence dated 05.08.2020, convict was directed to undergo simple imprisonment (SI) for a period of 3 months and to pay Rs. 2,50,000/- as compensation to the respondent/complainant. Compensation not paid by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 (1) Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 50% of compensation amount within a week from today in the form of FDR and further subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of this court. Bail bond furnished and accepted till next date of hearing.

Put up on 10.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 22/19

FIR No.41/19

~~State Vs. Mohd. Riyaz & Anr.~~

State Vs. Mohd. Riyaz & Anr.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Both accused are in JC.

Put up for PE on 17.11.2020.



(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-01.09.2020

SC No. 560/19

FIR No. 65/19

P.S. Suezzi mandi

State Vs. Pradeep Kumar

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

All 4 accused on C/B but have not appeared.

Put up for PE on 24.11.2020.



(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-01.09.2020

Registration No. 427/19

CC No.04/19

PS: Burari

~~Shri~~ Arayan Vs. Muni Raj Tyagi & Ors.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: None.

Put up for Pre-summoning evidence, on 11.11.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 28/20
FIR No. 187/19
PS: Sadar Bazar
State Vs. Wasim Akram

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused is in JC.

Sh. Sachin Aggarwal, Ld. Counsel for accused.

Ld. Counsel for accused submits that his bail application for interim bail is pending in the Hon'ble High Court which is listed there for 11.09.2020.

At his request, matter be put up on 25.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 27922/16
FIR No. 146/12
PS: Kanjit Nagar
State Vs. Maha Devi & Ors.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

All 4 accused are on C/B but have not appeared.

Put up for final arguments on 26.11.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 28498/16

FIR No. 93/09

P.S. Keshav Puram

State Vs. Javed @ Langda & Ors.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused Anil and Suleman are C/B but have not appeared today.

All other accused are in JC.

Put up for final arguments on 12.11.2020.



(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-01.09.2020

CR. Rev. No. 81/19

Parveena Vs. Govt of NCT of Delhi.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: None for revisionist.

Sh. Virender Singh, Ld. Addl. PP for State/respondent no. 1.

Respondents no. 2 & 3 are still unserved.

Respondent No. 4 has expired.

Sh. Lalit Khurana, Ld. Counsel for respondent no. 5.

Notice of the revision petition sent to respondents no. 2 & 3 received back unserved with the report "mother of respondent no. 2 met on the given address who said that he is not residing with her". Report on the notice sent to respondent no. 3 received back with the report of "LEFT".

Revisionist is directed to furnish fresh address of respondents no. 2 & 3, for 22.10.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020



SC No. 920/17
FIR No.226/17
P. Estate
State Vs. Prem Sagar

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Accused Prem Sagar, Mahesh and Piyush Gupta on C/B.
Sh. L. K. Gupta, Ld. Counsel for accused Ravi Prakash.
Sh. R. P. Singh, Ld. Counsel for accused Mahesh.

Exemption application moved on behalf of accused Ravi Prakash.

Heard. For the reasons mentioned in the application, same is allowed for today only.

Put up for scrutiny of documents and arguments on charge, on

10.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 712/19
FIR No. 367/15
PS: Sadar Bazar
State Vs. Asif

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Accused on C/B with proxy counsel Sh. Sameer.

Put up for cross examination of PW-2/PE, on 25.11.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 27666/16
FIR No.46/12
PS: Hauz Qazi
State Vs. Mohd. Wasim

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused is in JC.

Sh. Amit Dhalla, counsel for accused.

Ld. Counsel submits that he wants to move application for leading DE and be given 10 days time for the said purpose.

At his request, put up on 16.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 58/17

FIR No. 502/16

PS: Kotwali

State Vs. Sufiyan & Anr.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused Sufiyan is in JC.

Accused Jahid on C/B but has not appeared.

Put up for DE on 24.11.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

CA No. 166/19
Jaland & Anr. Vs. State

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: None for appellants.

Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Put up for arguments on appeal, on 23.11.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 27959/16
FIR No.27/12
PS: Chandni Mahal
State Vs. Rehan @ Gaonwala

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
All 4 accused on C/B.
Accused Shazada Fazil is stated to have expired.
Sh. Ayub Ahmed Qureshi, Ld. Counsel for all 4 accused.

Put up for DE on 10.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 27890/16

FIR No. 192/12

PS: Burari

State Vs. Deepak Kumar & Ors.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

All 4 accused on C/B with counsel Sh. Shailesh Kumar.

IO be called for next date.

Put up on 05.10.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020

SC No. 28100/16

FIR No. 22/12

PS. Chandni Mahal

State Vs. Rehan @ Goanwala & Ors.

01.09.2020

Matter taken up today on resumption of physical court hearing.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

All 4 accused on C/B.

Accused Shazada @ Fazil is stated to have expired.

Sh. Ayub Ahmed Quresh, Ld. Counsel for all 4 accused.

Put up for DE on 10.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-01.09.2020